

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ),
TIS HAZARI COURTS, DELHI

ORDER

It has been noticed that when a newly filed matter, be it through e-filing or physical filing, comes up for preliminary hearing, the Counsel/Litigant does not get an advance information.

It is ordered that henceforth, *Ahlmad* (and in his/her absence Reader) of the court to whom the newly filed matter is allocated shall inform the date and timing of the preliminary hearing to the Counsel/Litigant immediately upon receiving the newly allocated matter, so that the Counsel/Litigant is not deprived of opportunity to be heard effectively at preliminary stage.

GIRISH KATHPALIA Digitally signed by GIRISH KATHPALIA
Date: 2020.10.20 11:28:43 +05'30'

(GIRISH KATHPALIA)
PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ)
TIS HAZARI COURTS,
DELHI

Dated:20.10.2020

1126/19344-19544
Ref. No. /DJ/Covid19 Lockdown/2020 dated: 20.10.2020

Copy forwarded for information & necessary action to :

1. The Registrar General, High Court of Delhi New Delhi
2. The District & Sessions Judges, all Court Complexes, Delhi/New Delhi
3. All Officers of Central and West Districts, THC, Delhi
4. The Sr. AO (J), Administration Branch, I, II & III, Central, THC, Delhi
5. The Sr. AO(J)/DDO/Branch Incharge, Filing Section, General Branch, Computer Branch, THC
6. The Director, Directorate of Prosecution, Govt. of NCT of Delhi, Delhi
7. The Chief Public Prosecutor, THC, Delhi
8. The Incharge, Lock up, THC, Delhi
9. The Secretary, Bar Associations, all court complexes, Delhi/New Delhi
10. The Website Committee (English/Hindi), THC, Delhi
11. The R&I Branch, Central for uploading on LAYERS
12. The PS/Reader to the undersigned

GIRISH KATHPALIA Digitally signed by GIRISH
KATHPALIA
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(GIRISH KATHPALIA)
PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ),
TIS HAZARI COURTS,
DELHI.
Dated:20.10.2020